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Title: Requests the Government to pursue the National Commission for Scheduled Castes and Scheduled Tribes to implement the categorisation of the Scheduled Castes into A,B,C and D categories.

SHRI K. YERRANNAIDU (SRIKAKULAM): Mr. Speaker, Sir, you are aware of what I am going to say. The Madiga Reservation Porata Samiti's President, Shri Manda Krishna has begun his fast unto death in Secunderabad since the 5th of June, demanding immediate implementation of categorisation of the Scheduled Castes into A, B, C and D categories.

The Andhra Pradesh Legislative Assembly also has passed a unanimous Resolution for the categorisation of Scheduled Castes. The Government of Andhra Pradesh is committed to do it. The National Commission for Scheduled Castes and Scheduled Tribes has also agreed to categorise them. But they had asked for some information which the Andhra Pradesh Government had sent.

Meanwhile, the activists in various parts of the State resorted to arson and they turned violent also. RTC buses were set on fire besides damaging Government property worth Rs.4 crore. Now, the situation is alarming in Andhra Pradesh.

So, my humble request to the Government, through you, Sir, is that the Government of India has to pursue with the National Commission for Scheduled Castes and Scheduled Tribes so that this categorisation takes place. A direction may be given to that Commission. On the advice of the National Commission, the Government of Andhra Pradesh has withdrawn the Special Leave Petition from the Supreme Court. Since the Government of Andhra Pradesh is committed for this categorisation, cutting across the party lines, the Assembly had unanimously passed the Resolution twice. The Minister concerned also has visited the place.

So, my humble request to the hon. Minister is that they have to take immediate steps to pursue the matter with the National Commission for Scheduled Castes and Scheduled Tribes.